

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 13/82-ALC4/2010 MEETING DATE : 29.06.2010

The Meeting No.13/82 in the year 2010-11 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 29.06.2010 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri Shaish Kumar, IA, DIPP
2. Shri D.N. Mathur, Dy. IA, Department of Pharmaceuticals
3. Shri M. Mitra, Dy.DCGI, o/o DCGI
4. Shri A.K. Sinha, Asstt. Director, Pharmexcil
5. Shri Krishan Kumar, Dy. DGFT
6. Shri Shyam Lal, FTDO

At the outset, minutes of Norms Committee Meeting No. 12/82 dated 22.06.2010 were ratified by the Committee.

Case No.B-130	M/S Enaltec Labs. Ltd.
Norms Committee Meeting No.13/11	F.No.01/82/050/00018/AM10
Meeting Date:29.06.2010	RA F.No.03/94/040/00007/AM10
Adv.Lic.No.0310515022 dated 09.04.2009	
Committee considered case as per agenda and in consultation with technical authority present in meeting decided to amend the description of import item No.2 to read as "S(+)-4-Phenyl-1,2-Oxazolidinone" without any other change in the decision taken in 45/82 meeting held on 02.02.2010.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.B-131	M/S Enaltec Labs. Ltd.
Norms Committee Meeting No.13/11	F.No.01/82/050/00312/AM10
Meeting Date:29.06.2010	RA F.No.03/94/040/00101/AM10
Adv.Lic.No.0310520653 dated 21.05.2009	
Committee considered case as per agenda and in consultation with technical authority present in meeting decided to amend the description of import item No.1 to read as "2[3(S)-[2-(7-Chloroquinoline-2-YL)Ethenyl] Phenyl]-3-Hydroxypropyl] Benzene-2-Propanol" without any other change in the decision taken in 45/82 meeting held on 02.02.2010.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.B-132	M/S Global Calcium Pvt. Ltd.
Norms Committee Meeting No.13/11	F.No.01/82/050/01492/AM07
Meeting Date:29.06.2010	RA F.No.07/24/040/00654/AM07
Adv.Lic.No.0710049231 dated 27.12.2006	
Committee decided to defer case for 27.07.2010 for comments of Department of C&PC.	

Case No.B-133	M/S Alembic Ltd.			
Norms Committee Meeting No.13/11	F.No.01/82/050/00064/AM08			
Meeting Date:29.06.2010	RA F.No.34/24/040/00045/AM08			
Adv.Lic.No.3410018932 dated 07.06.2007				
Committee considered case as per agenda and in light of its earlier decision taken in its 28/82 meeting held on 06.13.11.2007 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower on repeat basis:-				
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed
Azithromycin Step IV (Azithromycin Crude Purity not less than 94.5%)	1 Kg.	1.	Erythromycin Base	1.75 kg
		2.	Acetone	6.45 kg
		3.	Ethyl Alcohol	2.81 kg
		4.	Hydroxylamine Hcl	0.91 kg
		5.	Methane Sulfonyl Chloride	0.72 kg
		6.	Methanol	2.72 kg
		7.	Platinum Catalyst with base of activated carbon (5% platinum on carbon	1.00 Gram
RA concerned may take further necessary action as per above decision of NC.				

Case No.B-134	M/S Cadila Healthcare Ltd.
Norms Committee Meeting No.13/11	F.No.01/82/162/00581/AM10
Meeting Date:29.06.2010	RA F.No.08/24/040/00080/AM07 RA F.No.08/24/040/00269/AM07
Adv.Lic.No.0810057522 dated 22.06.2006 Adv.Lic.No.0810064986 dated 22.05.2007	
Committee considered case as per agenda and decided to call for a copy of application alongwith the copy	

of advance licence from the firm. Accordingly, case was deferred for 27.07.2010.

Case No.B-135	M/S Enaltec Labs. Ltd.
Norms Committee Meeting No.13/11	F.No.01/82/050/00998/AM10
Meeting Date:29.06.2010	RA F.No.03/94/040/00732/AM10
Adv.Lic.No.0310548785 dated 02.12.2009	
Committee considered case as per agenda and in consultation with technical authority present in meeting decided to amend the description of export product to read as “Moxifloxacin Hydrochloride Monohydrate EP” without any other change in the decision taken in 46/82 meeting held on 09.02.2010. RA concerned may take further necessary action as per above decision of NC.	

Case No.B-136	M/S India Glycols Ltd.
Norms Committee Meeting No.13/11	F.No.01/82/050/00078/AM10 F.No.01/82/050/00787/AM10
Meeting Date:29.06.2010	RA F.No.05/24/040/00064/AM10 RA F.No.05/24/040/00098/AM10
Adv.Lic.No.0510240911 dated 06.05.2009 Adv.Lic.No.0510253834 dated 03.12.2009	
Committee considered case as per agenda and decided to amend the description of import item No.1 to read as ‘Denatured Ethyl Alcohol’ without any other change in the decision taken in 1/82 meeting held on 06.04.2010. RA concerned may take further necessary action as per above decision of NC.	

Case No.B-137	M/S Hetero Labs. Ltd.
Norms Committee Meeting No.13/11	F.No.01/82/050/00097/AM11 F.No.01/82/050/00100/AM11
Meeting Date:29.06.2010	RA F.No.09/24/040/00296/AM10 RA F.No.09/24/040/00473/AM10
Adv.Lic.No.0910039750 dated 28.10.2009 Adv.Lic.No.0910040991 dated 18.02.2010	
Committee considered case as per agenda and in light of earlier decision taken in 9/82 meeting held on 01.06.2010 and in consultation with technical authority present in meeting decided to amend the description of import item No.9 to read as “Chloromethyl Isopropyl Carbonate” without any other change in the decision taken in 5/82 meeting held on 04.05.2010.	

RA concerned may take further necessary action as per above decision of NC.

Case No.B-138	M/S Metropolitan Overseas Ltd.
Norms Committee Meeting No.13/11	F.No.01/82/050/01379/AM09
Meeting Date:29.06.2010	RA F.No.03/95/040/00417/AM09
Adv.Lic.No.0310483208 dated 21.08.2008	
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to amend the description of export product to read as "N-[1-(s)-Ethoxy Carbonyl-3-Phenyl Propyl]-L-Alanine (ECP-Alanine ale)" without any other change in the decision taken in 52/82 meeting held on 17.03.2009. This decision has been taken only for regularization purpose and no repeat licence may be issued based on this decision. RA concerned may take further necessary action as per above decision of NC.	

1	Case No.:37/14/82-ALC4/2009	Party Name:KUMAR ORGANIC PRODUCTS LIMITED,	Meet No/Date:13/82-ALC4/2010 29.06.2010	Status:Case Deferred
	HQ File :01/82/050/00207/AM10/	RLA File :07/24/040/00019/AM10/	Lic.No/Date:0710064597 07.05.2009	Defer Date:24.08.2010
	Decision :Committee decided to defer case for 24.08.2010 for comments of Department of C&PC.			

2	Case No.:7/21/82-ALC4/2009	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:13/82-ALC4/2010 29.06.2010	Status:Case Approved																								
	HQ File :01/82/050/00434/AM10/	RLA File :09/24/040/00078/AM10/	Lic.No/Date:0910038159 05.06.2009																									
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/290/2009-PI (Norms) dated 12.05.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> <tr> <td rowspan="6">Cyclic Imine</td><td rowspan="6">1 Kg.</td><td>1.</td><td>1-Bromo-3,5-Difluoro Benzene</td><td>1.907 kg</td></tr> <tr> <td>2.</td><td>Chlorosulfonyl Isocyanate</td><td>1.290kg</td></tr> <tr> <td>3.</td><td>2-Methyl Tetrahydrofuran</td><td>2.985 kg</td></tr> <tr> <td>4.</td><td>Acetoxy acetyl Chloride</td><td>1.61 kg</td></tr> <tr> <td>5.</td><td>Tetrahydrofuran</td><td>1.10 kg</td></tr> <tr> <td>6.</td><td>Methanol</td><td>1.739 kg</td></tr> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Cyclic Imine	1 Kg.	1.	1-Bromo-3,5-Difluoro Benzene	1.907 kg	2.	Chlorosulfonyl Isocyanate	1.290kg	3.	2-Methyl Tetrahydrofuran	2.985 kg	4.	Acetoxy acetyl Chloride	1.61 kg	5.	Tetrahydrofuran	1.10 kg	6.	Methanol
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3	Case No.:20/21/83-ALC1/2009	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:13/82-ALC4/2010 29.06.2010	Status:Case Transferred
	HQ File :01/83/050/00391/AM10/	RLA File :03/95/040/00126/AM10/	Lic.No/Date:0310528685 13.07.2009	
	Decision :Committee considered case as per agenda and observed that the export product Concept Quick Unit Dose Solution falls under Chapter 33 which is being dealt by NC-4. It was, therefore, decided to transfer the case to NC-4.			

4	Case No.:3/34/83-ALC1/2009	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:13/82-ALC4/2010 29.06.2010	Status:Case Transferred
	HQ File :01/83/050/00588/AM10/	RLA File :03/95/040/00464/AM10/	Lic.No/Date:0310543184 29.10.2009	
	Decision : Committee considered case as per agenda and observed that the export product Concept Quick Unit Dose Solution falls under Chapter 33 which is being dealt by NC-4. It was, therefore, decided to transfer the case to NC-4.			

5	Case No.:95/46/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:13/82-ALC4/2010 29.06.2010	Status:Case Deferred
	HQ File :01/82/050/01011/AM10/	RLA File :09/24/040/00241/AM10/	Lic.No/Date:0910039755 29.10.2009	Defer Date:24.08.2010
	Decision :Committee decided to remind DC(MSME) for their comments. Accordingly, case was deferred for 24.08.2010.			

6

Case No.:50/5/82-ALC4/2010	Party Name:HETERO LABS LTD.	Meet No/Date:13/82-ALC4/2010 29.06.2010	Status:Case Approved	
HQ File :01/82/050/00084/AM11/	RLA File :09/24/040/00375/AM10/	Lic.No/Date:0910040302 16.12.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/28/2010-PI (Norms) dated 09.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Levetiracetam Powder	1 kg	1.	2-Pyrrolidone	2.57 kg
		2.	Ethyl-2-Bromo Butyrate	4.524 kg
		3.	Toluene	5.59 kg
		4.	R(+) Alpha Methyl Benzylamine	0.87 kg
		5.	Methylene Chloride	2.53 kg
		6.	Ethyl Chloroformate	1.163 kg
RA concerned may take further necessary action as per above decision of NC.				

7

Case No.:2/42/83-ALC1/2009	Party Name:NANZ MED SCIENCE PHARMA PVT.LTD.	Meet No/Date:13/82-ALC4/2010 29.06.2010	Status:Case Approved	
HQ File :01/83/050/00783/AM10/	RLA File :05/24/040/00427/AM10/	Lic.No/Date:0510255256 24.12.2009		
Decision : Committee considered case as per agenda and taking cue from SION A-367 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Povidone Iodine IP/USP	1 Kg.	1.	PVPK-30/Polyvinylpyrrolidone-K-30	0.9 kg
		2.	Crude Iodine	0.12 kg
RA concerned may take further necessary action as per above decision of NC.				

8

Case No.:13/46/82-ALC4/2009	Party Name:GEMINI EXPORTS.,	Meet No/Date:13/82-ALC4/2010 29.06.2010	Status:Case Approved	
HQ File :01/82/050/00929/AM10/	RLA File :03/94/040/00948/AM10/	Lic.No/Date:0310557481 28.01.2010		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/03/2008-PI-III dated 23.06.2008 and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Ferrous Fumarate	1 Kg.	1.	Fumaric Acid	0.769 kg
RA concerned may take further necessary action as per above decision of NC.				

9	Case No.:37/9/82-ALC4/2010	Party Name:HETERO LABS LIMITED	Meet No/Date:13/82-ALC4/2010 29.06.2010	Status:Case Deferred
	HQ File :01/82/050/00252/AM11/	RLA File :09/24/040/00468/AM10/	Lic.No/Date:0910040869 09.02.2010	Defer Date:24.08.2010
	Decision :Committee decided to defer case for 24.08.2010 for comments of Department of Pharmaceuticals.			

10	Case No.:37/50/82-ALC4/2009	Party Name:MEDREICH LIMITED	Meet No/Date:13/82-ALC4/2010 29.06.2010	Status:Case Deferred
	HQ File :01/82/050/01191/AM10/	RLA File :07/24/040/00455/AM10/	Lic.No/Date:0710070358 04.03.2010	Defer Date:24.08.2010
	Decision : Committee decided to defer case for 24.08.2010 for comments of Department of Pharmaceuticals.			

